

[Shri Jyotirmoy Bosu]

ing the Fifth Lok Sabha where two of our members, Mr. Ajit Kumar Saha and Mr. Gadadhar Saha, were insulted and humiliated at the Asansol railway station. The House immediately took a decision and the matter was referred to the privileges Committee. The policemen involved were summoned and the action was taken against them. *(Interruptions)*

SHRI ATAL BEHARI VAJPAYEE: There is a *prima facie* case. Either we believe the hon. Member or we do not believe him.

MR. SPEAKER: I have the precedent. This will go to the Privileges Committee.

12.12 hrs.

STATEMENTS OF PUBLIC
ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to lay on the Table English and Hindi versions of the following statements:—

(1) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and second Report (Sixth Lok Sabha) on Export of Bicycles and Bicycle Components during 1970's.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and thirteenth Report (Sixth Lok Sabha) on Road Development during Fourth Plan.

MR. SPEAKER: Nothing will go on record without my permission.

*(Interruptions)***

12.13 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Hotel-Receipts Tax Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 27th November, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.14 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Assam Appropriation (No. 2) Bill, 1980, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on 18th November, 1980.

12.15 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION
THIRD REPORT

SHRI MOOL CHAND DAGA (Pali): Sir, I beg to present the Third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

*(Interruptions)***

MR. SPEAKER: If you want to say without my permission, it is not being recorded.

*(Interruptions)***

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, on a point of order under rule 56..

MR. SPEAKER: Yes. What is that?

SHRI HARIKESH BAHADUR: I have given notice of an Adjournment Motion...

MR. SPEAKER: Not allowed. Overruled.

The Minister of Parliamentary Affairs.

12.16 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHASHMA NARAIN SINGH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 8th December, 1980, will consist of:—

1. Consideration of any part discussed item of Government Business carried over from today's order Paper.

2. Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them:—

(a) The Code of Criminal Procedure (Amendment) Ordinance, 1980.

(b) The National Security Ordinance, 1980.

(c) The Maruti Limited (Acquisition and Transfer of Undertakings) Ordinance, 1980.

(d) The Forest (Conservation) Ordinance, 1980.

(e) The Hind Cycles Limited and Sen-Releigh Limited (Nationalisation) Ordinance, 1980.

(f) The Bird and Company Limited (Acquisition and Transfer of Undertakings and other Properties) Ordinance, 1980.

(g) The Tea (Amendment) Ordinance, 1980.

3. Discussion on the motion by Shri Chitta Basu regarding remunerative prices to farmers for their agricultural produce at 2.00 P.M. on Thursday, the 11th December, 1980.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): You have nothing except Ordinances.

MR. SPEAKER: You have to pass them now.

Shrimati Geeta Mukherjee.

SHRIMATI GEETA MUKHERJEE (Panskura): I would like some items to be included in the business for the next week...

The first is the increasing unemployment among women, educated and uneducated. As you know, the Planning Commission itself has agreed that it is increasing very much. In the unemployment register, 40 per cent are women, but in the total labour force, their number is very small, much lower. I hope this topic will be taken up for discussion next week.

The second is, the indifference shown by Government lawyers in 'public interest' cases. You yourself know, Sir, that only three days back, hon. Chief Justice of the Supreme Court and also two other courts admonished the Government lawyers on this because they did not appear on behalf of Government when writ petitions were filed on behalf of twelve blinds.

There is another very sad situation. Several children died in the pencil mines of Mandsaur, Madhya Pradesh. Mrs. Hingorani who had moved a writ petition on behalf of the children complained that the government's reply was given only a few minutes before she entered the court though the case